ITEM NO.3 Court 5 (Video Conferencing) SECTION XIV

> SUPREME COURT OF INDIA **RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No.10937/2019

(Arising out of impugned final judgment and order dated 08-02-2019 in WPC No.11164/2018 passed by the High Court of Delhi at New Delhi)

JUSTICE FOR RIGHTS FOUNDATION

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH T.P.(C) No.100-105/2021 (XVI-A) (With appln.(s) for I.R. and IA No.9093/2021-EX-PARTE STAY) W.P.(C) No.1080/2020 (PIL-W) (With appln.(s) for IA No. 106002/2020 - EXEMPTION FROM FILING AFFIDAVIT and IA No. 105999/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 23-03-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MR. JUSTICE M.R. SHAH HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)	Mr. V.K. Shukla, Sr. Adv. Mr. Amit Kumar Sharma, Adv. Mr. Satayam Singh, Adv. Mr. Rahul Joshi, AOR
TP 100-105/2021	Mr. Amrish Kumar, AOR
WP 1080/2020	Ms. Manju Jetley, AOR
For Respondent(s)	Mr. Tushar Mehta, SG Mr. K.M. Nataraj, ASG Mr. Rajat Nair, Adv.

Mr. Amrish Kumar, AOR Mr. Ashok Panigrahi, Adv. Mr. Mohammad Akhil, Adv. Mr. S. Vinay Ratnakar, Adv. Mr. Nabab Singh, Adv. Mr. Tashriq Ahmad, Adv. Mr. Gurmeet Singh Makker, AOR Mr. Gopal Jain, Sr. Adv. Ms. Ruby Singh Ahuja, Adv. Mr. Sidharth Chopra, Adv. Ms. Swikriti Singhania, Adv. Mr. Ashutosh P Shukla, Adv. Ms. Savni D Endlaw, Adv. Ms. Gitanjali Mathew, Adv. Mr. Ranjeet Singh Sidhu, Adv. Mr. Sudarshan, Adv. Ms. Surabhi Pande, Adv. M/s. Karanjawala & Co. Ms. Heena Baig, Adv. Ms. Tanuj Bagga, AOR Ms. Shruti Bisht, Adv. Mr. Mithu Jain, AOR Mr. Harsh Kaushik, Adv. Mr. Sachin Akhoury, Adv. Ms. Himangi Abhyankar, Adv. Ms. Astha Pandey, Adv. Mr. Navankur Pathak, Adv.

UPON hearing the counsel the Court made the following O R D E R

- 1 List the cases on 15 April 2021.
- 2 In the meantime, Mr Tushar Mehta, learned Solicitor General has submitted that in CWP No 8089 of 2020, the High Court of Punjab and Haryana is proceeding on the merits of the writ petition and has passed certain orders on 16 March 2021. Since notice has been issued in the Transfer Petitions, we stay further proceedings before all the High Courts in the pending writ petitions.

3 Service be completed in the meantime by taking all requisite steps before the next date of listing.

(CHETAN KUMAR) A.R.-cum-P.S. (ANITA RANI AHUJA) ASSISTANT REGISTRAR